FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S. HEAVY ENGINEERING CORPORATION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Heavy Engineering Corporation Private Limited
2.	Date of incorporation of corporate debtor	31-12-1958
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ranchi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100JH1958GOI000630
5.	Address of the registered office and principal office (if any) of corporate debtor	H.E.C. Administrative Building, Plant Plaza Road, Ranchi, Jharkhand - 834004
6.	Insolvency commencement date in respect of corporate debtor	06-11-2026
7.	Estimated date of closure of insolvency resolution process	04-05-2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. S Gopalakrishnan** IBBI/IPA-002/IP-N00151/2017-2018/10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 203,The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar(East)-400077 E-mail: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 203,The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East)-400077 Email : hec.cirp@gmail.com
11.	Last date for submission of claims	21-11-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s. Heavy Engineering Corporation Private Limited** on 06.11.2026.

The creditors of **M/s. Heavy Engineering Corporation Private Limited** are hereby called upon to submit their claims with proof on or before 21.11.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

S. Gopalakrishnan
Interim Resolution Professional
Reg. No.: IBBI/IPA-002/IP-N00151/2017-2018/10398
AFA Valid Till: 31/12/2026

Date: 08.11.2026
Place: Mumbai

